

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**(Legal Division)**

**Weekly Hearing Schedule for the month of February, 2018 (19.2.2018 to 23.2.2018 )**

<b>Date, Day &amp; Time</b>	<b>S. No.</b>	<b>Petition No.</b>	<b>Petitioner</b>	<b>Subject in Brief</b>
<b>20.2.2018 Tuesday At 10.30 A.M. Generations Tariff Petitions</b>	1.	130/GT/2014	NTPC	Petition for approval of tariff of Barh Super thermal Power Station Stage-II (2X660 MW) for the period from anticipated Date of Commercial operation of 1st Unit (Unit-IV) to 31.03.2019.
	2.	61/GT/2016	GMRKEL	Petition for determination of generation tariff for the period 1.4.2014 to 31.03.2019 and Truing up of Generation Tariff from COD to 31.3.2014 in respect of 262.5 MW gross capacity sale from ( 3 X 350 MW ) Kamalanga Thermal Power Plant of GMR -Kamalanga Energy Limited (GKEL) to GRIDCO acting as nominees of Government of Odisha for procuring power for the Odisha Distribution companies.
	3.	196/GT/2016	DVC	Petition for approval of tariff for Bokaro-A TPS, Unit #1 (1 x500 MW) for the tariff period 2014-19.
	4.	23/GT/2017	BRBCL	Petition for approval of tariff of Nabinagar Thermal Power Project (4 x 250 MW) for the period from anticipated DOCO of Unit No.1 to 31.3.2019.
	5.	128/GT/2017	NEEPCO	Petition for approval of tariff of Tripura Gas Based Power Plant (TGBP) 101 MW for the period from COD of its Gas Turbine unit to 31.3.2019.
	6.	22/GT/2017	BBMB	Petition for determination of tariff of BBMB Generating Stations for the period 2014-19
	7.	16/TT/2017	BBMB	Determination of Tariff of BBMB Transmission systems & SLDC functions for the period 2014-19
	8.	165/GT/17	THDCIL	Petition for approval of generation tariff of Koteswar Hydroelectric Project (KHEP) (4 x 100 MW) for the period from 1.4.2011 to 31.3.2014.
	9.	74/GT/2017	KBUNL	Petition for approval of tariff for Muzaffarpur Thermal Power Station Stage-II (2x195 MW) from anticipated COD of Unit-I i.e. 25.3.2017 to 31.3.2019.
	10.	06/GT/2017	NHPC	Petition for determination of Tariff for the period 2014-19 in respect of Parbati-III Power Station.
	11.	07/GT/2017	NHPC	Petition for revision of generation tariff from 24.03.2014 to 31.3.2014 in respect of Parbati-III Power Station.
	12.	43/GT/2018	NHPC	Petition for approval of generation tariff of Kishanganga Hydroelectric Project (300 MW) for the period from 31.1.2018 (Anticipated COD of Unit 1&2 ) to 31.3.2019.
	13.	197/GT/2017	NTPC	Petition for approval of tariff of Feroze Gandhi Unchahar Thermal Power Station Stage-IV (1 X 500 MW) for the period from anticipated date of Commercial Operation of the Unit-I (i.e. 31.7.2017) to 31.3.2019.
	14.	199/GT/2017	NTPC	Petition for approval of tariff of Kudgi Super Thermal Power Station Stage-I (3x 800 MW) for the period from anticipated date of Commercial Operation of the Unit-I i.e. 25.7.2017 to 31.3.2019.
	15.	178/GT/2017	NTPC	Petition for approval of tariff of Solapur Super Thermal Power Station (92x 600 MW) for the period from anticipated date of commercial operation of the Unit (i.e. 31.8.2017 to 31.3.2019).
		16.	170/GT/2017	RVPNL

	17.	171/GT/2017	RVPNL	Petition for approval of generation tariff for shared Hydro Projects of Rajasthan & Madhya Pradesh installed in Rajasthan namely RanaPratapSagarHydel Power station for the Financial year 2012-13 & 2013-14.
After the Board Corum: 1.Member (AKS) 2.Member(ASB) 3.Member(Dr.Iyer)	18.	25/RP/2017	HESCL	Petition for review of order dated 24.3.2017 in Petition No.7/GT/2016 regarding approval of generation tariff of Udupi Thermal Power Station (1200 MW)
22.2.2018 Thursday At 10.30 A.M. Miscellaneous Petitions	1.	224/MP/2017	NETC	Petition under Sections 79(1)(d) of the Electricity act, 2003 read with Regulations 54 and 55 of the CERC (terms and conditions of tariff) Regulations, 2014, seeking relaxation in the O&M Norms( <i>On admission</i> )
	2.	223/MP/2017	ENN ENN	Petition under Section 79(1) of the Electricity Act, 2003 and Section 14 & 15 of Central Electricity Regulatory Commission (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010, challenging the illegal and arbitrary rejection of grant of REC application of the Petitioner by NLDC( <i>On admission</i> )
	3.	225/MP/2017	NEEPCO	Petition seeking compensation for loss of Capacity Charge on account of inadequate availability of fuel gas under provisions of Regulation 54 (Power to Relax) of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2014 in respect of the Assam Gas Based Power Plant(AGBPL). ( <i>On admission</i> )
	4.	227/MP/2017	LAPL	Petition under Section 79(1) (c) read with Section 79 (1) (f) of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 directing Respondent No.1 to charge transmission charges commensurate to power being supplied from Unit-II of the Petitioner Power Project to respondent No.2 for onward supply to Respondent No3 i.e. 95 % of 300 MW and not entire 300 MW.( <i>On admission</i> )
	5.	228/MP/2017	BP&SL	Petition under Section 79 (1) (f) of the Electricity Act, 2003 read with Regulation 32 of the CERC (Grant of Connectivity, Long Term Open Access in intra State Transmission and related matters) Regulations, 2009( <i>On admission</i> )
	6.	234/MP/2017	MPPMC	Petition under Section 79 of the Electricity Act, 2003 for direction to Rajasthan RajyaVidyutPrasaran Nigam Ltd to make payment of outstanding amount to the petitioner on account of overdrawal of power from Chambal - Satpura Complex/Chambal project & payment of O&M/capital expenditure of the Chambal - Satpura Complex/Chambal project and scheduling of respective shares of both the States in Chambal project (Hydel Power Plants) ( <i>On admission</i> )
	7.	236/MP/2017	DVC	Petition against the decision of MPPMCL for Unilateral surrender of 100 MW from DSTPS in violation of provision of PPA between DVC & MPPMCL( <i>On admission</i> )
	8.	237/MP/2017	SEL	Petition preferred under Section 94 (1)(f) of the Electricity Act, 2003 for seeking extension of time prescribed for implementation of the Central Electricity Regulatory Commissions Order dated 5 January, 2016 in Petition No. 420/MP/2014 in the matter of Endangering grid security due to non-implementation of contingency demand disconnection scheme for sudden loss of wind generation, non-availability of LVRT protection, non-scheduling of wind generation as per CERC (Indian Electricity Grid Code) Regulations, 2010 (IEGC) 6.5.23 (i), lack of necessary

				demand estimation as per IEGC Regulation 5.3 and not providing real time SCADA data to LDC., and for seeking relief to specific provisions of the aforementioned Order. (On admission)
	9.	238/MP/2017	DMTCL	Petition seeking extension in Project scheduled commercial operation date and increase in transmission charges due to unforeseen and uncontrollable events post award of ERSS-VI Transmission Scheme implemented by Darbhanga-Motihari Transmission Co. Ltd. under Tariff Based Competitive Bidding guidelines.(Force Majeure events ) (On admission)
	10.	239/MP/2017	NTPC	Petition Under Section 62 and 79 (1) (a) of the Electricity Act, 2003 read with Chapter-V of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and with Regulation 54 of CERC (Terms and Condition of Tariff) Regulation, 2014 for Relaxation of the Station Heat Rate Norms of Vallur Thermal Power Station (3X500MW) for the period from 01.04.2014 to 31.03.2019. (On admission)
	11.	254/MP/2017	BRPL	Petition for re-setting of the Rate of Late Payment Surcharge under Clause 45 of the Tariff Regulations 2014-19(On admission)
	12.	257/MP/2017	SECIL	Petition for up gradation of Trading License from Category II to Category I on behalf of Solar Energy Corporation of India limited.
	13.	95/MP/2017	WEPL	Petition under Section 79 of the Electricity Act, 2003 in relation to disputes arising out of the Power Purchase Agreement dated 26.07.2016 between Petitioner herein, i.e. Welspun Energy Private Limited and Solar Energy Corporation of India Limited (Interlocutory application for substitution of Giriraj Renewable Private limited in place of Welspun Energy Private Limited )
	14.	26/MP/2018	EP(MP)L	Petition seeking extension of time for interchange of infirm power for testing and full load trial operation of Unit-2 of the Mahan Generating station .
	15.	150/MP/2016	SJVNL	Petition for consideration of declared capacity of Nathpa,Jhakri Hydro PowerStation (6 x 250 MW) aggregating to 1500 MW and Rampur Hydro Power Station (6 x 68.67 MW) aggregating to 412 MW and in the matter of "The Minutes of the 120th and 122nd OCC Meetings of the Northern Regional Power Committee dated 24.2.2016 and dated 22.4.2016 on the scheduling and declaration of the capacity of NathpaJhakri and Rampur Hydro Power Stations".
	16.	19/MP/2017	SJVNL	Petition for revision of the Declared Capacity of NathpaJhakri Hydro Power Station (6 x 250 MW) of SJVN Limitedon 15.7.2016 and 9.8.2016 by the Northern Regional Load Dispatch Centre
For Direction	17.	97/MP/2017	APL	Petition invoking:- (a) Sections 79 and 63 of the Electricity Act, 2003; (b) Clauses 4.7 and 5.17 of the Competitive Bidding Guidelines; and (c) Article 13 read with Article 17 of the PPAs dated 07.08.2008 AND IN THE MATTER OF: Implementation of the Judgment dated 11.04.2017 passed by the Hon'ble Supreme Court in Civil Appeal No. 5399-5400 of 2016 and batch matters.
	18.	104/MP/2017	APL	Petition under Section 79 of the Electricity Act, 2003 read with Article 13 (Change in Law) of the Power Purchase Agreements (PPAs) dated 7.8.2008 executed between Uttar Haryana BijliVitrans Nigam Limited/ Dakshin Haryana BijliVitrans Nigam Limited and Adani Power Limited
After the Board Corum:	19.	4/RP/2018 with	RSTCL	Petition for review of order dated 27.6.2016 in Petition 419/MP/14.

1.Member (AKS) 2.Member(ASB) 3.Member(Dr.Iyer		IA.No.4/2018		
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(T.D.Pant)  
Dy.Chief (Legal)  
20.2.2018